CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF SHAREHOLDERS OF

CAPMAN FINANCIALS LIMITED

Regd. Office: 11-A, Anupam Consultants, 66, Tamarind Lane, 3rd floor, Fort, Mumbai - 400 023
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This Corrigendum ("Corrigendum") to the Public Announcement ("PA") is issued by the Manager to the Open Offer, Vivro Financial Services Pvt. Ltd. on behalf of Mr. Ramesh K. Bodra, Mr. Jagdish K. Bodra, Mr. Mafatbhai D Siroya, Mr. Mukeshbhai M. Italia, Mr. Maheshbhai B. Hirpara (hereinafter collectively referred to as "Acquirers") pursuant to regulations 10 and 12 of Securities & Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto. The Shareholders of Capman Financials Limited are requested to kindly note the following changes in connection with and in continuation of the PA issued on 9th August, 2010

1. SCHEDULE OF MAJOR ACTIIVITIES OF THE OFFER:

ACTIVITY	Original Day & Date	Revised Day & Date
Public Announcement	Monday, August 09, 2010	Monday, August 09, 2010
Specified Date (for the purpose of determining the names of the share holders as on such date to whom the Letter of Offer would be sent	Monday,September06 2010	Monday, September 06, 2010
Last Date for Competitive Bid	Monday, August 30, 2010	Monday, August 30, 2010
Day by which Letter of Offer to be dispatched to the Shareholders	Wednesday, September 22, 2010	Friday, December 10, 2010
Date of Opening of the Offer	Friday, October 01, 2010	Wednesday, December 15, 2010
Last Date for Revising the Offer Price/No. of Shares	Monday, October 11, 2010	Thursday, December 23, 2010
Last Date up to which the Shareholders may withdraw	Friday, October 15, 2010	Wednesday, December 29, 2010
Date of Closure of the Offer	Wednesday, October 20, 2010	Monday, 3rd January 2011
Date by which acceptance/ rejection would be communicated and the corresponding payment for the acquired shares and/ or the unaccepted shares/ share certificates will be dispatched/ credited.	Thursday, November 04, 2010	Monday, January 17, 2011

2. Para 6.4 of the PA regarding public notice of 30 days by NBFC for effecting any sale of, or transfer of the ownership by sale of shares, or transfer of control, whether with or without sale of shares has been modified by adding the following Para:

"In compliance of this statutory requirement, the company has submitted to the office of the DNBS-RBI, a copy of the PA released on 09th August, 2010 which contains all the details and requirements of the public notice as stated above"

This Corrigendum should be read in conjunction with the PA that has been filed with Securities and Exchange Board of India ("SEBI"). The Terms used but not defined in this announcement shall have the same meaning as given in the PA. All other terms and conditions of the Open Offer remain unchanged

The acquirers accept full responsibility for the information contained in this announcement.

This corrigendum to the public announcement will also be available on the SEBI website at www.sebi.gov.in.

VIVRO

MANAGER TO THE OFFER
VIVRO FINANCIAL SERVICES PRIVATE LIMITED
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Contact Person: **Mr. Ashok Mehta**

Issued On behalf of the Acquirers
Mr. Ramesh K. Bodra, Mr. Jagdish K. Bodra,
Mr. Mafatbhai D Siroya, Mr. Mukeshbhai M.
Italia, Mr. Maheshbhai B. Hirpara

Place: Surat

Date:14.12.2010